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**Office of Directorate General of Foreign Trade
New Delhi -0
Para 4.7 Decision(DRAFT)**

MEETING NUMBER : 3/82-ALC4/2015 MEETING DATE : 20.05.2015

Meeting No. 03/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 20.05.2015 but actually held on 18.06.2015 under the Chairmanship of Dr. S.K. Bansal, Jt. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri A.K. Agarwal, Dy. Ind. Adviser, Department of C&PC
Shri O.P. Sharma, Joint Industrial Adviser, Department of C&PC
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

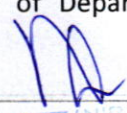
The committee went through the minutes of earlier NC-III meeting No. 02/82 was scheduled for 29.04.2015 but actually held on 21.05.2015 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

	Case No.:36/19/82-ALC4/2014	Party Name:ALKALI METALS LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
1	HQ File :01/82/050/01524/AM15/	RLA File :09/24/040/00503/AM12/	Lic.No/Date:0910052125 12.04.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

	Case No.:14/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
2	HQ File :01/82/050/01502/AM15/	RLA File :09/24/040/00613/AM12/	Lic.No/Date:0910052196 16.04.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharmaceuticals.				

	Case No.:21/19/82-ALC4/2014	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
3	HQ File :01/82/050/01509/AM15/	RLA File :09/24/040/00002/AM13/	Lic.No/Date:0910052352 26.04.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				


 निर्मल कुमार / NIRMLA KUMAR
 उप महा निदेशक, विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार, उद्योग भवन
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

4	Case No.:29/19/82-ALC4/2014	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01517/AM15/	RLA File :09/24/040/00590/AM12/	Lic.No/Date:0910052354 26.04.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

5	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).				

6	Case No.:15/19/82-ALC4/2014	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01503/AM15/	RLA File :09/24/040/00059/AM13/	Lic.No/Date:0910052628 16.05.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

7	Case No.:16/19/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01504/AM15/	RLA File :09/24/040/00060/AM13/	Lic.No/Date:0910052680 18.05.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

8	Case No.:38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01526/AM15/	RLA File :09/24/040/00050/AM13/	Lic.No/Date:0910052706 21.05.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).				

9	Case No.:24/19/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01512/AM15/	RLA File :09/24/040/00062/AM13/	Lic.No/Date:0910052750 23.05.2012	Defer Date 09.07.2015
Decision : The D/o Pharmaceutical has intimated that they are not able to locate a copy of the				

application. They requested for a copy of the application. It was decided to forward a full list of cases pertaining to the said department, if found not traceable would be sent again.

Case No.:33/19/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Approved
HQ File :01/82/050/01521/AM15/	RLA File :09/24/040/00097/AM13/	Lic.No/Date:0910052759 24.05.2012	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Chemical & Petrochemicals vide U.O.No. 14010/138/2011-CH-II Dated 27.05.2015 as per detail given below or as applied by the firm whichever is less:-

Export Product		Import items	Qty.
Hydroxy Methyl- Methyl Phenidone (HPM)	1kg	Dimethylol Propionic Acid (DMPA)	1.203kg
		Phenyl Hydrazine (PH)	0.928kg
		Methanol	0.411kg
		Toluene	0.928kg
		Amberlyst (Resin)	0.171kg

RA may take further action accordingly.

Case No.:35/19/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Approved
HQ File :01/82/050/01523/AM15/	RLA File :09/24/040/00096/AM13/	Lic.No/Date:0910052760 24.05.2012	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Chemical & Petrochemicals vide U.O.No. 14010/138/2011-CH-II Dated 27.05.2015 as per detail given below or as applied by the firm which ever is less:-

Export Product		Import items	Qty.
Reversacol Midnight Grey	1kg	4-Methyl amino benzaldehyde (4-N, N-Dimethyl amino benzaldehyde)	1.600kg
		Dimethyl succinate	2.400kg
		Methanol	23.875kg
		Toluene	8.800kg
		4-Fluoro benzophenone	1.500kg
		Trimethyl Silyl Acetate	1.500kg
		Piperidine	1.948kg
		Phenyl Boronic Acid	1.000kg

RA may take further action accordingly.

Case No.: 26/19/82-ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
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HQ File :01/82/050/01514/AM15/	RLA File :09/24/040/00093/AM13/	Lic.No/Date:0910052816 29.05.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.:27/19/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
13 HQ File :01/82/050/01515/AM15/	RLA File :09/24/040/00103/AM13/	Lic.No/Date:0910052815 29.05.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.:39/19/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
14 HQ File :01/82/050/01527/AM15/	RLA File :09/24/040/00089/AM13/	Lic.No/Date:0910052842 30.05.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.:18/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
15 HQ File :01/82/050/01506/AM15/	RLA File :09/24/040/00085/AM13/	Lic.No/Date:0910052887 05.06.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.:37/19/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
16 HQ File :01/82/050/01525/AM15/	RLA File :09/24/040/00079/AM13/	Lic.No/Date:0910052925 08.06.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.:6/19/82-ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
17 HQ File :01/82/050/01494/AM15/	RLA File :08/24/040/00093/AM13/	Lic.No/Date:0810112710 18.06.2012	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of			

निर्देशक
उप-निर्देशक
Dy. Director
विदेशी व्यापार
निदेशक
विदेशी व्यापार
Director
Department of Commerce
वाणिज्य विभाग
New Delhi

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Pharmaceuticals.

Case No.:24/1/82- ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Approved
HQ File :01/82/050/01550/AM15/	RLA File :09/71/040/00073/AM13/	Lic.No/Date:0910053465 09.08.2012	Defer Date 09.07.2015

Decision : The representative of D/o Pharmaceuticals handed over a copy of earlier norms in which certain quantities have been reduced in terms of present manufacturing practices. It was decided to ratify the norms based on these recommendations furnished vide O.M.No.35011/317/2011-PI (Norms) dt. 27.2.2012 as per details given below:-

Export product	Qty.	Import items	Qty.
4-Fluoro-A-2-Methyl-1-oxopropyl)-g-oxo-n-b-diphenyl benzene butaneamide (diketone-intermediate for atorvastatin/DKT-3	1kg	Fluorobenzene	0.52kg
		Methylene dichloride (MDC)	2.00kg
		Methyl iso butyryl acetate (MIBA)	0.76kg
		Methanol	0.50kg

RA may take further action accordingly.

Case No.: 4/4/82-ALC4/2013	Party Name: SABERO ORGANICS GUJARAT LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
19 HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date: 0310724136 14.02.2013	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.: 5/19/82-ALC4/2014	Party Name: COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
20 HQ File :01/82/050/01493/AM15/	RLA File :09/24/040/00633/AM13/	Lic.No/Date: 0910055925 02.05.2013	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.: 7/3/82-ALC4/2015	Party Name: INDO PHYTO CHEMICALS PVT LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Case Added
21 HQ File :01/82/050/00037/AM16/	RLA File :05/23/040/00042/AM14/	Lic.No/Date: 0510355150 24.05.2013	Defer Date 09.07.2015

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निर्मल कुमार / NIRMAL KUMAR
उप महाविदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.

22	Case No.:22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

23	Case No.:44/19/82-ALC4/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01532/AM15/	RLA File :07/24/040/00535/AM13/	Lic.No/Date:0710096312 28.06.2013	Transferred
Decision : The Committee noted that the ITCHS classification of the export product mentioned in the application as 30049011 is wrong. It has been decided to transfer the case to DES-VI Section who is dealing with the food products.				

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Case No.:25/1/82-ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01551/AM15/	RLA File :09/24/040/00152/AM14/	Lic.No/Date:0910056835 19.07.2013	Defer Date
Decision : The representative of D/o Pharmaceuticals handed over a copy of earlier norms in which certain quantities have been reduced in terms of present manufacturing practices. It was decided to ratify the norms based on these recommendations furnished vide O.M.No.35011/317/2011-PI (Norms) dt. 27.2.2012 as per details given below:-			
Export product	Qty.	Import items	Qty.
4-Fluoro-A-2-Methyl-1-oxopropyl)-g-oxo-n-b-diphenyl benzene butaneamide (diketone-intermediate for atorvastatin/DKT-3	1kg	Fluorobenzene	0.52kg
		Methylene dichloride (MDC)	2.00kg
		Methyl iso butyryl acetate (MIBA)	0.76kg
		Methanol	0.50kg
RA may take further action accordingly.			

25	Case No.:47/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
लोहो ग भवन, नई दिल्ली
Ud Bhawan, New Delhi

Case No.:63/17/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Approved								
HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013									
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No. 35011/644/2014-PI (Norms) Dated 18.05.2015 as per details given below or as applied by the firm whichever is less:-											
26	<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Atorvastatin Calcium (amorphous/Form-P/Crystalline/ICH/Trihydrate)</td><td>1kg</td><td>(4R-cis)-1, 1-dimethylethyl-6-(-2-aminoethyl-2,2-dimethyl-1,3-dioxane-4-acetate Acetonitrile Methanol</td><td>0.78kg 5.37kg 3.01kg</td></tr> </tbody> </table>			Export product	Qty.	Import items	Qty.	Atorvastatin Calcium (amorphous/Form-P/Crystalline/ICH/Trihydrate)	1kg	(4R-cis)-1, 1-dimethylethyl-6-(-2-aminoethyl-2,2-dimethyl-1,3-dioxane-4-acetate Acetonitrile Methanol	0.78kg 5.37kg 3.01kg
Export product	Qty.	Import items	Qty.								
Atorvastatin Calcium (amorphous/Form-P/Crystalline/ICH/Trihydrate)	1kg	(4R-cis)-1, 1-dimethylethyl-6-(-2-aminoethyl-2,2-dimethyl-1,3-dioxane-4-acetate Acetonitrile Methanol	0.78kg 5.37kg 3.01kg								
RA may take further action accordingly.											

Case No.:3/24/82-ALC4/2013	Party Name:SANZYME LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
27 HQ File :01/82/050/01202/AM14/	RLA File :09/24/040/00295/AM14/	Lic.No/Date:0910058014 25.10.2013	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Bio technology.			

Case No.:104/23/82-ALC4/2013	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
28 HQ File :01/82/050/01151/AM14/	RLA File :05/24/040/00201/AM14/	Lic.No/Date:0510372321 29.11.2013	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).			

Case No.:48/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
29 HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.:55/23/82-ALC4/2013	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
30 HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date 09.07.2015

निर्मल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).

31	Case No.: 53/23/82-ALC4/2013	Party Name: EXCEL INDUSTRIES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365 02.01.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

32	Case No.: 40/4/82-ALC4/2014	Party Name: NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00288/AM15/	RLA File :03/95/040/00805/AM14/	Lic.No/Date:0310766431 16.01.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

33	Case No.: 12/21/82-ALC4/2013	Party Name: KUDOS CHEMIE LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date 09.07.2015
	Decision : It was decided to remind the firm to furnish following information within 2 weeks failing which case will be decided as per the available information: (a) Technical Justification for import of Sulphur which is not shown in the process/chemicals reactions. (b) Past production vis-a-vis Actual consumption of inputs duly certified by Central Excise Authority .			

34	Case No.: 187/3/82-ALC4/2014	Party Name: ALCHEM INTERNATIONAL LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00191/AM15/	RLA File :05/23/040/00413/AM14/	Lic.No/Date:0510376990 24.01.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

35	Case No.: 108/3/82-ALC4/2014	Party Name: CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date 09.07.2015

Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).

36	Case No.: 44/4/82-ALC4/2014	Party Name: CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00292/AM15/	RLA File :31/83/040/00199/AM14/	Lic.No/Date: 3110062387 30.01.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

37	Case No.: 177/3/82-ALC4/2014	Party Name: INDO AMINES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date: 0310768616 30.01.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

38	Case No.: 165/3/82-ALC4/2014	Party Name: MANGALAM ORGANICS LIMITED.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date: 0310768928 03.02.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

39	Case No.: 45/19/82-ALC4/2014	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01533/AM15/	RLA File :09/24/040/00600/AM14/	Lic.No/Date: 0910059428 26.02.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

40	Case No.: 46/6/82-ALC4/2014	Party Name: NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00448/AM15/	RLA File :03/95/040/00986/AM14/	Lic.No/Date: 0310772962 04.03.2014	Defer Date 09.07.2015
	Decision : : It was decided to remind the firm to furnish following technical details within 2 weeks failing which the case will be closed:- (a) Complete technical details as per Appendix-33 (b) % content of Buffering Agent in Export Product.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case is deferred for 20.05.2015.

41	Case No.:34/6/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

42	Case No.:30/3/82-ALC4/2014	Party Name:BELCO PHARMA	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00034/AM15/	RLA File :05/23/040/00479/AM14/	Lic.No/Date:0510381658 12.03.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

43	Case No.:56/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00304/AM15/	RLA File :22/24/040/00102/AM14/	Lic.No/Date:2210014691 14.03.2014	Defer Date 09.07.2015
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case is deferred for 20.05.2015.			

Case No.:57/4/82- ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Approved
HQ File :01/82/050/00305/AM15/	RLA File :22/24/040/00103/AM14/	Lic.No/Date:2210014692 14.03.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No. 35011/588/2014-PI (Norms) Dated 18.05.2015 as per details given below or applied by the firm whichever is less:-

Export product	Qty	Import items	Qty. Kg./kg
Betamethasone Sodium Phosphate	1kg	Betamethasone	0.78
		Methanol	2.16
		Acetone	1.25

RA may take further action accordingly.

45	Case No.:58/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
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निरमल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date 09.07.2015
Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case is deferred for 20.05.2015.			

Case No.:42/4/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
46 HQ File :01/82/050/00290/AM15/	RLA File :05/24/040/00480/AM14/	Lic.No/Date:0510382032 18.03.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.:124/6/82-ALC4/2014	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
47 HQ File :01/82/050/00526/AM15/	RLA File :05/24/040/00467/AM14/	Lic.No/Date:0510382042 18.03.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.:57/10/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Approved
HQ File :01/82/050/00971/AM15/	RLA File :09/24/040/00628/AM14/	Lic.No/Date:09100596 40 27.03.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC Pharmaceuticals vide O.M.No. 35011/605/2014-PI (Norms) Dated 29.04.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty	No.	Import Item Name.	Qty.kg/ kg
48 Imipenem and Cilastatin Sodium (1:1) for injection	1kg	1	Carbon Enoanticromos [Activated Carbon]	0.200
		2	Acetone	7.64
		3	Dowex TM	0.020
		4	Cilastatin Acid	0.50
		5	Bicyclic Ketoester	1.56
		6	Diphenyl Chlorophosphate	1.33
		7	Cystamine Hydrochloride	0.56
		8	4-(Dimethyl Amino) Pyridine	0.015
		9	Methanol	2.44
		10	Isopropyl Alcohol	7.79
		11	N-Methyl-2-Pyrrolidone	2.07
		12	Acetonitrile	3.10
		13	Methylene Chloride	12.07
		14	Tetrahydrofuran (THF)	1.20

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	RA may take further action accordingly.
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	Case No.: 127/6/82-ALC4/2014	Party Name: CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
49	HQ File :01/82/050/00529/AM15/	RLA File :31/83/040/00232/AM14/	Lic.No/Date: 3110063312 28.03.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

	Case No.: 51/6/82-ALC4/2014	Party Name: PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
50	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date: 0310776759 02.04.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

	Case No.: 50/6/82-ALC4/2014	Party Name: V & V PHARMA INDUSTRIES	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
51	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date: 0310776760 02.04.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

	Case No.: 20/6/82-ALC4/2014	Party Name: ADISHANK CHEMICALS PVT.LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
52	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date: 0310777786 09.04.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

	Case No.: 32/5/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
53	HQ File :01/82/050/00349/AM15/	RLA File :31/83/040/00008/AM15/	Lic.No/Date: 3110063481 11.04.2014	Defer Date 09.07.2015
	Decision : It was decided to remind the firm to furnish a copy of valid Drug Manufacturing Licence for the export product namely Fomepizole Injection 1.5gm/ml vial indicating volume and composition of each vials of export product. The firm is requested to furnish the requisite information within 2 weeks failing which the case will be closed.			

54	Case No.: 183/6/82-	Party Name: TIDE	Meet No/Date: 3/82-	Status: Deferred
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ALC4/2014	INDUSTRIES	ALC4/2015 20.05.2015	and Re-indexed
HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.:237/6/82- ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
55 HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of C&PC (Petrochemicals).			

Case No.:236/6/82- ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
56 HQ File :01/82/050/00638/AM15/	RLA File :17/24/040/00007/AM15/	Lic.No/Date:1710005806 08.05.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petrochemicals).			

Case No.:238/6/82- ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
57 HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petrochemicals).			

Case No.:88/13/82- ALC4/2014	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Approved
HQ File :01/82/050/01091/AM15/	RLA File :09/24/040/00061/AM15/	Lic.No/Date:0910060058 12.05.2014	

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/43/2013-PI(Norms) dated 29.05.2015, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
(4R-cis)-1,1-dimethyl ethyl-6-(2-amino ethyl)-2,2-dimethyl-1,3-dioxane-4-acetate (amino ketal)	1Kg	1.	(4R-cis)-1,1-dimethyl ethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	1.079

A may take appropriate action as per the decision of Norms Committee.

58A

Case No.:5/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
HQ File :01/82/050/00919/AM15/	RLA File :09/24/040/00676/AM14/	Lic.No/Date:0910060057 12.05.2014	Defer Date:12.06.2015
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/34/2015-PI(Norms) dated 29.5.2015, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:-			
Export product	Qty.	Import Item Name.	Qtykg/kg
Ticagrelor	1kg	2-((3aR,4S,6R,6aS)-6-amino-2,2-dimethyl-tetrahydro-3aH-cyclopenta[d][1,3]dioxol-4-yloxy)ethanol-L-tartrate salt (OR) Cyclopentyl-ethoxy-amine-L-tartrate	3.20
		(1R,2S)-2-(3,4-difluorophenyl) cyclopropanamine HCl (OR) Difluoro cyclopropyl amine	2.08
		Tetrahydrofuran (THF)	5.41
		Methanol	3.12
		Dichloromethane (or)Methylene Chloride (MDC)	6.83
		Toluene	14.62
		Hexane	10.52
		Acetone	4.16
		Isopropyl alcohol	1.31
A may take appropriate action as per the decision of Norms Committee.			

59	Case No.: 52/10/82-ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00966/AM15/	RLA File :09/24/040/00055/AM15/	Lic.No/Date:0910060080 13.05.2014	Defer Date 09.07.2015
	Decision : : It was decided to defer the case for want of comments of D/o C&PC Pharmaceuticals.			

60	Case No.: 88/6/82-ALC4/2014	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

61	Case No.: 9/10/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
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HQ File :01/82/050/00923/AM15/	RLA File :31/83/040/00032/AM15/	Lic.No/Date:3110064004 21.05.2014	Defer Date 09.07.2015
Decision : It was decided to remind the firm to furnish a copy of valid Drug Manufacturing Licence for the export product namely Fomepizole Injection 1.5 gm/ml vial indicating volume and composition of each vial of export product. The firm is requested to furnish the requisite information within 2 weeks failing which the case will be closed.			

61A

Case No.:79/8/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved								
HQ File :01/82/050/00743/AM15/	RLA File :03/94/040/00040/AM15/	Lic.No/Date:0310782569 22.05.2014	Defer Date:								
Decision : : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/07/2015-PI (Norms) dt. 20.6.2015 as per detail given below or applied by the firm whichever is less:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>Colistimethate Sodium for injection BP 1 million International Units per vial</td><td>Vial up to 10ml</td><td>Colistimethate Sodium for injection BP</td><td>96.65mg</td></tr></table>				Export Product	Qty.	Import item	Qty.	Colistimethate Sodium for injection BP 1 million International Units per vial	Vial up to 10ml	Colistimethate Sodium for injection BP	96.65mg
Export Product	Qty.	Import item	Qty.								
Colistimethate Sodium for injection BP 1 million International Units per vial	Vial up to 10ml	Colistimethate Sodium for injection BP	96.65mg								
RA may take further action accordingly.											

62	Case No.:8/3/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Case Added
	HQ File :01/82/050/00038/AM16/	RLA File :05/23/040/00079/AM15/	Lic.No/Date:0510387612 28.05.2014	Defer Date 09.07.2015
	Decision : : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

63	Case No.:1/3/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Case Added
	HQ File :01/82/050/00031/AM16/	RLA File :31/83/040/00006/AM15/	Lic.No/Date:3110064305 05.06.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

64	Case No.:165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro			

Chemicals).

Case No.: 22/8/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/00686/AM15/	RLA File :09/24/040/00146/AM15/	Lic.No/Date: 0910060438 13.06.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No. 35011/36/2015-PI (Norms) Dated 05.06.2015 as per details given below or as applied by the firm whichever is less:-			
Export Product	Qty.	Import Item Name.	Qty. Kg/kg
Terbinafine Hcl	1kg	1 N-Methyl-1-naphthalene methanamine hydrochloride	1.14
		2 1-Chloro-6,6-dimethyl-2-hepten-4-yne	0.87
		3 Methylene chloride	2.37
		4 Dimethyl formamide	0.85
		5 Cyclohexane	Not shown in process details in reaction
		6 Diisopropyl ether	1.30
RA may take further action accordingly.			

Case No.: 61/4/82-ALC4/2014	Party Name: V & V PHARMA INDUSTRIES	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date: 0310785305 13.06.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.: 164/6/82-ALC4/2014	Party Name: VDH CHEM TECH PVT. LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date: 0510388792 18.06.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.: 71/9/82-ALC4/2014	Party Name: AVA CHEMICALS PVT.LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
HQ File :01/82/050/00868/AM15/	RLA File :03/94/040/00249/AM15/	Lic.No/Date: 0310785955 24.06.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

69	Case No.: 170/6/82-ALC4/2014	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00572/AM15/	RLA File :04/24/040/00032/AM15/	Lic.No/Date: 0410158822 24.06.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

70	Case No.: 85/9/82-ALC4/2014	Party Name: BLISS GVS PHARMA LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00882/AM15/	RLA File :03/94/040/00178/AM15/	Lic.No/Date: 0310786049 26.06.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

71	Case No.: 74/9/82-ALC4/2014	Party Name: BLISS GVS PHARMA LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00871/AM15/	RLA File :03/94/040/00277/AM15/	Lic.No/Date: 0310786144 27.06.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

72	Case No.: 69/4/82-ALC4/2014	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date: 0910060550 27.06.2014	Defer Date 09.07.2015
	Decision : A copy of the application is to be sent to the Deptt. of Pharmaceuticals.			

73	Case No.: 73/9/82-ALC4/2014	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date: 0310786181 30.06.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of C&PC (Petrochemicals).			

74	Case No.: 204/6/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00606/AM15/	RLA File :05/24/040/00192/AM14/	Lic.No/Date: 0510389448 08.07.2014	Defer Date 09.07.2015

Decision : It was decided to defer the case for want of comments of Department of C&PC (Petrochemicals).

75	Case No.: 211/6/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00613/AM15/	RLA File :05/24/040/00191/AM14/	Lic.No/Date: 0510389447 08.07.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of C&PC (Petrochemicals).				

76	Case No.: 26/9/82-ALC4/2014	Party Name: ALMELO PVT LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00823/AM15/	RLA File :09/24/040/00188/AM15/	Lic.No/Date: 0910060660 11.07.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

77	Case No.: 88/9/82-ALC4/2014	Party Name: MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00885/AM15/	RLA File :03/95/040/00302/AM15/	Lic.No/Date: 0310786782 14.07.2014	Defer Date 09.07.2015
Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No. 35011/661/2014-PI (Norms) dt. 18.05.2015 It was decided to call for following information from the firm: (c) Complete technical details as per Appendix-33. (d) % content of Buffering Agent in the Export Product.				

78	Case No.: 108/9/82-ALC4/2014	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00905/AM15/	RLA File :22/24/040/00083/AM14/	Lic.No/Date: 2210015019 15.07.2014	Defer Date 09.07.2015
Decision : It was decide to remind the firm to furnish following information: i) % of coating material in export product supported by COA of the export consignment. ii) Copy of DML for relevant coated export product. The firm is requested to furnish the requisite information within 2 weeks failing which the case will be closed.				

79	Case No.: 248/13/82-ALC4/2014	Party Name: REANNON PHARMACEUTICALS	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01251/AM15/	RLA File :03/95/040/00325/AM15/	Lic.No/Date: 0310786993 17.07.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

80	Case No.: 1/6/82-ALC4/2014	Party Name: ARJUN CHEMICALS PVT. LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00403/AM15/	RLA File :04/24/040/00061/AM15/	Lic.No/Date: 0410159021 18.07.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

81	Case No.: 79/9/82-ALC4/2014	Party Name: METROPOLITAN EXIMCHEM LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date: 0310787073 18.07.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

82	Case No.: 24/9/82-ALC4/2014	Party Name: BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00821/AM15/	RLA File :09/24/040/00104/AM15/	Lic.No/Date: 0910060703 22.07.2014	Defer Date 09.07.2015
	Decision : A copy of application is to be sent to the Deptt. of Pharmaceuticals.			

83	Case No.: 78/9/82-ALC4/2014	Party Name: PACE PHARMATECH PVT.LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00875/AM15/	RLA File :03/95/040/00347/AM15/	Lic.No/Date: 0310787160 22.07.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

84	Case No.: 107/9/82-ALC4/2014	Party Name: IND-SWIFT LABORATORIES LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Approved
	HQ File :01/82/050/00904/AM15/	RLA File :22/24/040/00033/AM15/	Lic.No/Date: 2210015039 23.07.2014	
	Decision : The committee decided to ratify the norms based on the recommendation of			

Department of Pharmaceuticals vide O.M.No. 35011/588/2014-PI (Norms) Dated 18.05.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Betamethasone	1kg	1. Betamethasone	0.78
Sodium		2. Methanol	2.16
Phosphate		3. Acetone	1.25

RA may take further action accordingly.

85	Case No.: 7/6/82-ALC4/2014	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00409/AM15/	RLA File :03/94/040/00321/AM15/	Lic.No/Date:0310787378 28.07.2014	Defer Date 09.07.2015
Decision : It was decided to send a copy of application to Department of Pharmaceuticals.				

86	Case No.: 73/10/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00987/AM15/	RLA File :07/21/040/00370/AM15/	Lic.No/Date:0710106215 28.07.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

87	Case No.: 32/9/82-ALC4/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

88	Case No.: 208/13/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01211/AM15/	RLA File :03/94/040/00372/AM15/	Lic.No/Date:0310787389 28.07.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

89	Case No.: 8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date 09.07.2015

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : Decided to send the copy of application to D/o C&PC (Chemicals).

Case No.:209/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
HQ File :01/82/050/01212/AM15/	RLA File :03/94/040/00379/AM15/	Lic.No/Date:0310787473 31.07.2014	Defer Date 09.07.2015
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their OM No. 14010/67/2011-CH-II dated 29.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. iii) Detail of by-products formed during the process and their recovery in terms of quantity and value. iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.			

Case No.:58/9/82-ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date 09.07.2015
Decision : A copy of application is to be sent Deptt. of Pharmaceuticals.			

Case No.:49/9/82-ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.:31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.:10/6/82- ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Approved
HQ File :01/82/050/00412/AM15/	RLA File :09/24/040/00204/AM15/	Lic.No/Date:0910060796 04.08.2014	

The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/477/2014-PI (Norms) Dated 05.03.2015 as per details given below or as applied by the firm whichever is less:-

Export Product	Qty	Import items	Qty. Kg/kg
Cefpodoxim Proxetil	1kg	7 Amino Cephalosporonic Acid (7 ACA)	0.956
		2- Mercapto- Benzothiazol- 2- Aminothiazole- 4yl- Methoxyimino Acetate (MAEM)	0.956
		Alpha-Chloroethyl Isopropyl Carbonate (CEIPC)	0.55
		1,1,3,3, - tetramethyl Guanidine (TMG)	0.223
		Methanol	1.51
		Methylene Chloride	2.32
		Acetone	2.50
		Tetra Hydro Furan	1.56
		Sodium Iodide	0.28
		Activated Carbon	0.100

RA concerned may taken necessary accordingly.

Case No.:15/9/82- ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Approved
HQ File :01/82/050/00812/AM15/	RLA File :09/24/040/00203/AM15/	Lic.No/Date:0910060793 04.08.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/606/2014-PI (Norms) Dated 29.04.2015 as per details given below or as applied by the firm whichever is less:-

Export Product	Qty	Import Item Name.	Qty. Kg/kg
Cefdinir	1kg	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.263
		ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.397
		Methylene Chloride	14.87
		Tetra Hydro Furan	2.06
		Methanol	4.12
		Activated Carbon	0.055

RA may take further action accordingly.

96	Case No.:44/9/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date:0810132883 04.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharmaceutical.				

97	Case No.:147/13/82-ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01150/AM15/	RLA File :56/24/040/00022/AM15/	Lic.No/Date:5610004362 04.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

98	Case No.:12/6/82-ALC4/2014	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00414/AM15/	RLA File :52/24/040/00025/AM15/	Lic.No/Date:5210041180 05.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

99	Case No.:42/13/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01045/AM15/	RLA File :09/24/040/00242/AM15/	Lic.No/Date:0910060833 07.08.2014	Defer Date 09.07.2015
Decision : : It was decided to remind the firm to furnish complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority.				

Case No.:205/13/82- ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01208/AM15/	RLA File :03/94/040/00402/AM15/	Lic.No/Date:0310787783 07.08.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/42/2015-PI (Norms) Dated 29.05.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty. Kg/Kg
Morantel Citrate	1kg	3-Methyl Thiophene	0.330
		Acetonitrile	0.180
		Dimethyl formamide	0.270
		Citric Acid	0.640
		Iso propyl Alcohol	0.225



101	Case No.: 105/9/82-ALC4/2014	Party Name: SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00902/AM15/	RLA File :22/24/040/00035/AM15/	Lic.No/Date: 2210015058 07.08.2014	Defer Date 09.07.2015
	Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No. 35011/654/2014-PI (Norms) dt. 13.05.2015 It was decided to call for following information from the firm: - A copy of valid Drug Manufacturing License granted by concerned State Drug Controller - Vial size of injection to be exported alongwith a copy of purchase order - Description (Chemical name) of the raw material to be imported indicating quantity of any other material blended with the new material to be imported.			

102	Case No.: 53/9/82-ALC4/2014	Party Name: ONEIRO CHEMICALS LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00850/AM15/	RLA File :34/24/040/00111/AM15/	Lic.No/Date: 3410040436 11.08.2014	Defer Date 09.07.2015
	Decision : A copy of the application is to be sent to the Deptt. of Pharmaceuticals.			

103	Case No.: 8/9/82-ALC4/2014	Party Name: RANBAXY LABORATORIES LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00805/AM15/	RLA File :05/24/040/00202/AM15/	Lic.No/Date: 0510390250 11.08.2014	Defer Date 09.07.2015
	Decision : A copy of the application is to be sent to the Deptt. of Pharmaceuticals.			

104

Case No.:7/9/82-ALC4/2014	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Approved												
HQ File :01/82/050/00804/AM15/	RLA File :05/24/040/00213/AM15/	Lic.No/Date:0510390257 11.08.2014													
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No. 35011/09/2015-PI (Norms) Dated 08.06.2015 as per details given below or as applied by the firm whichever is less:-															
<table><tr><td>Export Product</td><td>Pack Size</td><td>Import items</td><td>Qty.</td></tr><tr><td>Betaxolol Hcl 0.5% eye drops, 0.4ml-(Xonef BK Eye Drop)</td><td>0.4ml vial x 30 Nos</td><td>Betaxolol Hydrochloride</td><td>68.466mg</td></tr><tr><td>Betaxolol Hcl 0.5% , 5ml-(Xonef Eye Drops)</td><td>5ml vial x 1</td><td>Betaxolol Hydrochloride</td><td>28.52mg</td></tr></table>				Export Product	Pack Size	Import items	Qty.	Betaxolol Hcl 0.5% eye drops, 0.4ml-(Xonef BK Eye Drop)	0.4ml vial x 30 Nos	Betaxolol Hydrochloride	68.466mg	Betaxolol Hcl 0.5% , 5ml-(Xonef Eye Drops)	5ml vial x 1	Betaxolol Hydrochloride	28.52mg
Export Product	Pack Size	Import items	Qty.												
Betaxolol Hcl 0.5% eye drops, 0.4ml-(Xonef BK Eye Drop)	0.4ml vial x 30 Nos	Betaxolol Hydrochloride	68.466mg												
Betaxolol Hcl 0.5% , 5ml-(Xonef Eye Drops)	5ml vial x 1	Betaxolol Hydrochloride	28.52mg												
RA may take further action accordingly.															

RA may take further action accordingly.

	Case No.: 93/9/82-ALC4/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
105	HQ File :01/82/050/00890/AM15/	RLA File :03/95/040/00412/AM15/	Lic.No/Date: 0310787910 11.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

	Case No.: 23/9/82-ALC4/2014	Party Name: BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00820/AM15/	RLA File :08/24/040/00176/AM15/	Lic.No/Date: 0810132955 12.08.2014	Defer Date 09.07.2015
106	Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No. 35011/19/2014-PI (Norms) dt. 12.06.2015 It was decided to call for following information from the firm: i. Copy of valid Drug Manufacturing License for different composition of Sodium Hyaluronate Ophthalmic Solution and respective sizes of vials. ii. Exact number of vials of sodium hyaluronate ophthalmic solution of different compositions to be exported against this application. iii. Quantity of sodium hyaluronate MMW or LMW needed for production of each of the composition of sodium hyaluronate ophthalmic solutions. iv. Actual consumption data of sodium hyaluronate MMW/LMW and different packing component (applied for import) during last 3 years against production of sodium hyaluronate ophthalmic solutions of different composition and the justification of wastage of each component. The figures of actual production and consumption may be duly certified by an independent Chartered Accountant.			

Case No.: 50/9/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: approved
HQ File :01/82/050/00847/AM15/	RLA File :04/24/040/00078/AM15/	Lic.No/Date:0410159215 12.08.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No35011/656/2014-PI (Norms) dated 20.5.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Import item	Qty.
Lincomycin Injection 600mg/2ml vial	Lincomycin Hydrochloride (Anhydrous)	0.612 BOU per 1000 vials of Lincomycin injection 600mg/2ml

RA may take further action accordingly.

108	Case No.: 44/13/82-ALC4/2014	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015	Status: Deferred and Re-indexed
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निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशा
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			20.05.2015	
	HQ File :01/82/050/01047/AM15/	RLA File :09/24/040/00237/AM15/	Lic.No/Date:0910060843 12.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

109	Case No.:55/13/82- ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01058/AM15/	RLA File :09/24/040/00269/AM15/	Lic.No/Date:0910060864 20.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

110	Case No.:60/13/82- ALC4/2014	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01063/AM15/	RLA File :09/24/040/00238/AM15/	Lic.No/Date:0910060869 20.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

111	Case No.:37/9/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status: Deferred
	HQ File :01/82/050/00834/AM15/	RLA File :05/23/040/00198/AM15/	Lic.No/Date:0510390634 21.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

112	Case No.:41/9/82- ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00838/AM15/	RLA File :05/24/040/00217/AM15/	Lic.No/Date:0510390638 21.08.2014	Defer Date 09.07.2015
	Decision : It was decided to send a complete set of application to the Deptt. of Pharmaceuticals.			

113	Case No.:52/9/82-ALC4/2014	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status: Approved
	HQ File :01/82/050/00849/AM15/	RLA File :04/24/040/00111/AM15/	Lic.No/Date:0410159266 21.08.2014	Defer Date 09.07.2015

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No. 35011/665/2014-PI (Norms) Dated 20.05.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Import item	Qty
Penicillin V 250 mg Tablets	Phonoxy Methyl penicillin Potassium	275mg/250mg Tablets

RA may take further action accordingly.

114	Case No.: 242/13/82-ALC4/2014	Party Name: HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01245/AM15/	RLA File :03/94/040/00442/AM15/	Lic.No/Date:0310788283 22.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

115	Case No.: 38/9/82-ALC4/2014	Party Name: INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Approved
	HQ File :01/82/050/00835/AM15/	RLA File :05/23/040/00209/AM15/	Lic.No/Date:0510390704 22.08.2014	
	Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/675/2013-PI (Norms) Dated 01.04.2014 as per details given below or as applied by the firm whichever is less:-			
	Export product	Qty	Import item	Qty
	Yohimbine Hydrochloride USP	1kg	Yohimbine bark with Yohimbine content not more than 1%	133.42kg
	RA may take further action accordingly.			

116	Case No.: 245/13/82-ALC4/2014	Party Name: INDOCO REMEDIES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01248/AM15/	RLA File :03/94/040/00300/AM15/	Lic.No/Date:0310788279 22.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

117	Case No.: 229/13/82-ALC4/2014	Party Name: AVA CHEMICALS PVT.LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File	RLA File	Lic.No/Date:0310788333	Defer Date

:01/82/050/01232/AM15/	:03/94/040/00465/AM15/	25.08.2014	09.07.2015
Decision : It was decided to remind the firm to furnish following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. iii) Detail of by-products formed during the process and their recovery in terms of quantity and value. iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. The case was deferred for 20.05.2015			

118	Case No.:35/9/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00832/AM15/	RLA File :08/24/040/00203/AM15/	Lic.No/Date:0810133097 25.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

119	Case No.:36/9/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00833/AM15/	RLA File :08/24/040/00202/AM15/	Lic.No/Date:0810133096 25.08.2014	Defer Date 09.07.2015
Decision : In the light of O.M. No. 35011/658/2014-PI (Norms) dated 20.05.2015 the Committee decided to forward a copy of advance authorization application to the Deptt. of Pharmaceuticals.				

120	Case No.:215/13/82-ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

121	Case No.:45/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01048/AM15/	RLA File :09/24/040/00275/AM15/	Lic.No/Date:0910060885 25.08.2014	Defer Date 09.07.2015

निर्मल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No. 35011/630/2014-PI (Norms) dt. 20.05.2015 It was decided to call for following information from the firm:

- Justification for requirement of imported inputs in view of the CA certificate furnished by the firm, and
- Past production vis-a-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.

122	Case No.: 46/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01049/AM15/	RLA File :09/24/040/00271/AM15/	Lic.No/Date: 0910060886 25.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

123	Case No.: 264/13/82-ALC4/2014	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date: 0310788397 26.08.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

124	Case No.: 42/9/82-ALC4/2014	Party Name: CADILA PHARMACEUTICALS LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00839/AM15/	RLA File :08/24/040/00197/AM15/	Lic.No/Date: 0810133103 26.08.2014	Defer Date 09.07.2015
Decision : The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.19/82 dt.18.3.2015. uploaded on the DGFT website.				

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Case No.:2/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/00646/AM15/	RLA File :09/24/040/00263/AM15/	Lic.No/Date:0910060892 26.08.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.35011/03/2015-PI(Norms) dt. 20.5.2015 as per details given below or as applied by the firm whichever is less:-			
Export product	Qty	Import items	Qty
2-(6-Methoxy-2-Naphthyl)	1kg	2-Acetyl-6-Methoxy Naphthalene	1.04 kg
		Hydroxylamine Sulphate	0.48kg

✓	Propionic Acid (DL Acid)	Activated Carbon	0.04kg
		Caustic Potash Flakes	1.14kg
RA may take further action accordingly.			

126	Case No.:255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

127	Case No.:43/9/82-ALC4/2014	Party Name:SARV BIO LABS PVT.LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00840/AM15/	RLA File :05/24/040/00203/AM15/	Lic.No/Date:0510390783 27.08.2014	Defer Date 09.07.2015
	Decision : The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.01/82 dt. 15.4.2015 uploaded on the DGFT website.			

128	Case No.:224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

129	Case No.:225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

130	Case No.:256/13/82-ALC4/2014	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Approved
	HQ File :01/82/050/01259/AM15/	RLA File :03/95/040/00371/AM15/	Lic.No/Date:0310788509 28.08.2014	Defer Date
	Decision : The committee decided to ratify the norms based on the recommendation of Department of Chemical & Petro Chemicals vide U.O.No.14010/92/2011-Ch-II dt. 17.6.2015 20.5.2015 as per details given below or as applied by the firm whichever is less:-			
Export product		Qty	Import items	Qty. Kg/kg

Z - 1,1,1,4,4,4-HEXAFLUORO-2-BUTENE (HFO 1336 mzz)	1kg	1,1-DICHLORO-2,2,2-TRIFLUOROETHANE (HCFC-123)	5.30
		N,N-DIMETHYLFORMAMIDE	4.30

RA may take further action accordingly.

131	Case No.:257/13/82-ALC4/2014	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01260/AM15/	RLA File :03/95/040/00369/AM15/	Lic.No/Date:0310788508 28.08.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharma).			

132	Case No.:262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

133	Case No.:263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

134	Case No.:54/13/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01057/AM15/	RLA File :09/24/040/00272/AM15/	Lic.No/Date:0910060900 01.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

135	Case No.:63/13/82-ALC4/2014	Party Name: SATYADEVIA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01066/AM15/	RLA File :09/24/040/00268/AM15/	Lic.No/Date:0910060901 01.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals)			

136	Case No.:60/9/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Approved
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HQ File :01/82/050/00857/AM15/	RLA File :05/23/040/00217/AM15/	Lic.No/Date:0510390923 02.09.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.35011/573/2014-PI(Norms) dt. 2.3.2015 as per details given below or as applied by the firm whichever is less:-			
Export product	Import item	Qty in mg for export of 1 tablet	
		250mg tablets	500mg tablets
Azithromycin Tablets 250mg and 500mg	Azithromycin Dihydrate	259.50mg	519.02mg
RA may take further action accordingly.			

137	Case No.:223/13/82- ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals)				

138	Case No.:3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date 09.07.2015
Decision : : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

139	Case No.:259/13/82- ALC4/2014	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01262/AM15/	RLA File :03/94/040/00370/AM15/	Lic.No/Date:0310788693 03.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals)				

140	Case No.:75/9/82- ALC4/2014	Party Name:NEUTEC HEALTHCARE (P) LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00872/AM15/	RLA File :05/24/040/00235/AM15/	Lic.No/Date:0510390973 04.09.2014	Defer Date 09.07.2015
Decision : The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.19/82 dt.18.3.2015 uploaded on the DGFT website.				

141	Case No.:235/13/82- ALC4/2014	Party Name:KUSUMA PHARMA	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status: Approved
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HQ File :01/82/050/01238/AM15/	RLA File :03/94/040/00500/AM15/	Lic.No/Date:0310788804 05.09.2014	Defer Date
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.14010/32/2013-Ch-II dt. 15.4.2015 as per details given below or as applied by the firm whichever is less:-			
Export product	Qry.	Import items	Qty.kg/kg
Sodium saccharin (Pure Dental Grade)	1kg	Sodium Saccharin	1.02kg
RA may take further action accordingly.			

142	Case No.:22/13/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01025/AM15/	RLA File :03/95/040/00379/AM15/	Lic.No/Date:0310788810 05.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals)				

143	Case No.:196/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01199/AM15/	RLA File :03/94/040/00545/AM15/	Lic.No/Date:0310788934 09.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharma)				

144	Case No.:201/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01204/AM15/	RLA File :03/94/040/00499/AM15/	Lic.No/Date:0310788928 09.09.2014	Defer Date 09.07.2015
Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No.35011/633/2014-PI (Norms)dt. 10.4.2015, it was decided to call for followig information from the firm:-				
1. Detailed production of export product under reference in the year 2014-15 and corresponding consumption of raw-materials duly certified by CA 2. Basis of applied quantity of raw materials including authentic printed literature in support of the quantity raw material. 3. Any other relevant information.				

145	Case No.:27/13/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01030/AM15/	RLA File :03/95/040/00494/AM15/	Lic.No/Date:0310788943 09.09.2014	Defer Date 09.07.2015

Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals)

146	Case No.:23/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01026/AM15/	RLA File :03/95/040/00496/AM15/	Lic.No/Date:0310788911 09.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals)				

147	Case No.:250/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01253/AM15/	RLA File :03/95/040/00490/AM15/	Lic.No/Date:0310788892 09.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals)				

148	Case No.:62/13/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01065/AM15/	RLA File :09/24/040/00257/AM15/	Lic.No/Date:0910060924 10.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharma)				

149	Case No.:71/13/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01074/AM15/	RLA File :09/24/040/00313/AM15/	Lic.No/Date:0910060931 10.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharma)				

150	Case No.:53/13/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01056/AM15/	RLA File :09/24/040/00240/AM15/	Lic.No/Date:0910060930 10.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharma)				

151	Case No.:64/13/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01067/AM15/	RLA File :09/24/040/00247/AM15/	Lic.No/Date:0910060929 10.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharma)				

152	Case No.:66/13/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:approved
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HQ File :01/82/050/01069/AM15/	RLA File :09/24/040/00303/AM15/	Lic.No/Date:0910060941 11.09.2014	
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Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.35011/636/2014-PI(Norms) dt. 18.52015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty	Import items	Qty. kg/kg
Fumaraldehyde BIS (Dimethyl Acetal)	1kg	Furan	0.60
		Methanol	3.43
		Chloroform	1.00

RA may take further action accordingly.

Case No.:69/13/82- ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:approved
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HQ File :01/82/050/01072/AM15/	RLA File :09/24/040/00302/AM15/	Lic.No/Date:0910060942 11.09.2014	
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Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.35011/635/2014-PI(Norms) dt. 18.5.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty	Import items	Qty. Kg/kg
B-IONYLIDEN ETHYL TRI PHOSPHONIUM BROMIDE (B- CAROTENE WITTING SALT)	1kg	ETHYLENE DI BROMIDE	1.20
		TOLUENE	0.15
		TRI PHENYL PHOSPHINE	0.69
		HYDROBROMIC ACID 47%	0.40
		TETRA HYDRO FURAN	1.15
		METHANOL	1.28
		METHYLENE CHLORIDE	1.57

RA may take further action accordingly

Case No.:197/13/82- ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
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HQ File :01/82/050/01200/AM15/	RLA File :03/94/040/00547/AM15/	Lic.No/Date:0310789054 11.09.2014	Defer Date 09.07.2015
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Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.

Case No.:72/13/82- ALC4/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
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HQ File :01/82/050/01075/AM15/	RLA File :09/24/040/00287/AM15/	Lic.No/Date:0910060939 11.09.2014	Defer Date 09.07.2015
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Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.

156	Case No.: 65/13/82-ALC4/2014	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01068/AM15/	RLA File :09/24/040/00283/AM15/	Lic.No/Date:0910060955 12.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharma)			

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Case No.:61/13/82-ALC4/2014	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved								
HQ File :01/82/050/01064/AM15/	RLA File :09/24/040/00291/AM15/	Lic.No/Date:0910060952 12.09.2014									
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No35011/29/2015-PI (Norms) dt. 20.5.2015 as per details given below or as applied by the firm whichever is less:-											
<table><tr><td>Export product</td><td>Qty</td><td>Import items</td><td>Qty. Kg/kg</td></tr><tr><td>4-Hydroxy Carbazole</td><td>1kg</td><td>1,2,3,9-Tetrahydrocarbazole-4-One</td><td>1.20</td></tr></table>				Export product	Qty	Import items	Qty. Kg/kg	4-Hydroxy Carbazole	1kg	1,2,3,9-Tetrahydrocarbazole-4-One	1.20
Export product	Qty	Import items	Qty. Kg/kg								
4-Hydroxy Carbazole	1kg	1,2,3,9-Tetrahydrocarbazole-4-One	1.20								
RA may take further action accordingly.											

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Case No.: 70/13/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01073/AM15/	RLA File :09/24/040/00310/AM15/	Lic.No/Date:0910060954 12.09.2014	Defer Date

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.35011/33/2015-PI(Norms) dt. 29.5.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty	Import items	Qty. Kg/kg
2-AMINO METHYL-7-CHLORO-1,3-DIHYDRO-5-(2-FLUOROPHENYL) 1H-1,4-BENZO DIAZEPINE, DIMALEATE (AMINO DIMALEATE)	1kg	2-AMINO-5-CHLORO-2-FLUORO BENZO PHENONE ✓	0.932 ✓
		CHLORO ACETALDEHYDE DIMETHYL ACETAL ✓	0.696 ✓
		MANGANESE DIOXIDE ✓	0.852 ✓
		RANEY NICKEL ✓	0.089 ✓
		DIMETHYL SULFOXIDE ✓	0.405 ✓
		ACETONE ✓	0.405 ✓

RA may take further action accordingly.

159	Case No.:25/13/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01028/AM15/	RLA File :03/95/040/00465/AM15/	Lic.No/Date:0310789100 12.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

160	Case No.:28/13/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01031/AM15/	RLA File :03/95/040/00398/AM15/	Lic.No/Date:0310789099 12.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Pharmaceuticals.				

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Case No.:39/13/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01042/AM15/	RLA File :09/24/040/00270/AM15/	Lic.No/Date:0910060979 16.09.2014	Defer Date

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No. 35011/627/2014-PI (Norms) Dated 20.5.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
(2R-Cis)-4-amino-1-[2-(hydroxymethyl)-1,3-oxathiolan-5-yl]-2(1H)-pyrimidinone monosalicylate monohydrate	1kg	GLYOXYLIC ACID - 50%	0.8630
		2,5 DI HYDROXY 1,4 DITHIANE	0.3784
		CYTOSINE	0.5024
		HEXAMETHYL DISILAZANE	0.8206
		DIMETHYL FORMAMIDE	0.22
		TRIETHYL AMINE	0.77
		METHYLENE CHLORIDE	3.88
		SALICYLIC ACID	0.44
		SODIUM BOROHYDRIDE	0.26
		DIPOTASSIUM HYDROGEN PHOSPHATE	0.988

RA may take further action accordingly.

162	Case No.:188/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

163	Case No.: 9/3/82-ALC4/2015	Party Name: INDO PHYTO CHEMICALS PVT LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Case Added
	HQ File :01/82/050/00039/AM16/	RLA File :05/23/040/00262/AM15/	Lic.No/Date: 0510391194 18.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Pharmaceuticals.			

164	Case No.: 18/13/82-ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01021/AM15/	RLA File :34/24/040/00152/AM15/	Lic.No/Date: 3410040560 19.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

165	Case No.: 57/13/82-ALC4/2014	Party Name: HELLO PAINTS (P) LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01060/AM15/	RLA File :05/23/040/00277/AM15/	Lic.No/Date: 0510391246 19.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

166	Case No.: 59/13/82-ALC4/2014	Party Name: HELLO PAINTS (P) LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date: 0510391245 19.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemical).			

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Case No.:249/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01252/AM15/	RLA File :03/95/040/00518/AM15/	Lic.No/Date:0310789471 19.09.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.14010/95/2011-Ch-II Dated 30.4.2015 as per details given below or as applied by the firm whichever is less:-			
Export product	Qty	Import items	Qty.kg/kg
YAPOX CL 30/10 "HYDROQUINONE BIS (2hydroxy ethyl ether)	1 kg	HYDROQUINONE	0.611 kg
RA may take further action accordingly.			

168	Case No.: 131/8/82-ALC4/2014	Party Name: HONOUR LAB LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00795/AM15/	RLA File :09/24/040/00353/AM15/	Lic.No/Date:0910061007 22.09.2014	Defer Date 09.07.201529.04.2015
Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No 35011/37/2015-PI(Norma) dt. 5.6.2015. It was decided to call for following information from the firm: a) Specific use of Lithium metal and n-Butyl chloride is not given in the process/Reactions. How these are consumed in the process may be explained. b) Past Production vis-a-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.			

Case No.:75/13/82- ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
169 HQ File :01/82/050/01078/AM15/	RLA File :05/23/040/00269/AM15/	Lic.No/Date:0510391274 23.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.:17/13/82- ALC4/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
170 HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.:115/13/82- ALC4/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
171 HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.:74/13/82- ALC4/2014	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
172 HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.:192/13/82- ALC4/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
173			

HQ File :01/82/050/01195/AM15/	RLA File :03/94/040/00539/AM15/	Lic.No/Date:0310789636 24.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.: 148/13/82-ALC4/2014	Party Name: MICRO LABS LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
HQ File :01/82/050/01151/AM15/	RLA File :07/24/040/00208/AM15/	Lic.No/Date:0710106752 24.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.: 30/13/82-ALC4/2014	Party Name: R L FINE CHEM	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
HQ File :01/82/050/01033/AM15/	RLA File :07/24/040/00218/AM15/	Lic.No/Date:0710106755 24.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.: 158/13/82-ALC4/2014	Party Name: BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
HQ File :01/82/050/01161/AM15/	RLA File :03/94/040/00522/AM15/	Lic.No/Date:0310789677 25.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.: 159/13/82-ALC4/2014	Party Name: BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
HQ File :01/82/050/01162/AM15/	RLA File :03/94/040/00524/AM15/	Lic.No/Date:0310789678 25.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.: 20/13/82-ALC4/2014	Party Name: PROLIFE INDUSTRIES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01023/AM15/	RLA File :08/24/040/00124/AM15/	Lic.No/Date:0810133449 25.09.2014	

निदेशक, उद्योग/विदेश व्यापार
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.14010/74/2014-Ch-ii dt. 30.4.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qry.	Import items	Qty.kg/kg
Dehydro Thio para toluidine Sulfonic Acid	1kg	Para Toluidine	1.85kg

RA may take further action accordingly.

179	Case No.: 21/13/82-ALC4/2014	Party Name: JUBILANT GENERICS LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

180	Case No.: 50/13/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01053/AM15/	RLA File :05/24/040/00211/AM15/	Lic.No/Date:0510391368 26.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).				

181	Case No.: 51/13/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01054/AM15/	RLA File :05/24/040/00444/AM14/	Lic.No/Date:0510391367 26.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).				

182	Case No.: 52/13/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01055/AM15/	RLA File :05/24/040/00231/AM15/	Lic.No/Date:0510391369 26.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).				

183	Case No.: 49/13/82-ALC4/2014	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File	RLA File	Lic.No/Date:0510391389	Defer Date

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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/01052/AM15/	:05/24/040/00284/AM15/	26.09.2014	09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

184	Case No.: 2/9/82-ALC4/2014	Party Name:PERKIN LABORATORIES	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00799/AM15/	RLA File :09/24/040/00358/AM15/	Lic.No/Date:0910061044 29.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

185	Case No.: 19/13/82-ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

186	Case No.: 178/13/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01181/AM15/	RLA File :03/94/040/00602/AM15/	Lic.No/Date:0310789838 30.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

187	Case No.: 177/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01180/AM15/	RLA File :03/94/040/00586/AM15/	Lic.No/Date:0310789849 30.09.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC Chemicals).				

188	Case No.: 82/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
	HQ File :01/82/050/01085/AM15/	RLA File :04/24/040/00160/AM15/	Lic.No/Date:0410159511 30.09.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No35011/28/2015-PI(Norms) dt18.5.2015 as per details given below or as applied by the firm whichever is less:-				
Export product		Qty	Import items	Qty. Kg/kg

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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✓	2-(4-Cyanophenylamino) Acetic acid	1 kg	4-Amino Benzonitrile (or) 4- Cyano Aniline	0.93
			Ethyl Acetate	1.08
			Causticsoda Lye	0.32
RA may take further action accordingly.				

189	Case No.:15/13/82- ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

190

Case No.:128/13/82-ALC4/2014	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01131/AM15/	RLA File :34/24/040/00167/AM15/	Lic.No/Date:3410040601 01.10.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.35011/40/2015/PI(Norms)dated 05.06.2015 as per details given below or as applied by the firm whichever is less:-			
Export product	Qty	Import items	Qty. Kg/kg
NITAZOXANIDE	1 kg	2-AMINO-5-NITROTHIAZOLE	0.59
		METHYLENE CHLORIDE	2.48
		ACETONE	2.75
		ACTIVATED CARBON	0.100
RA may take further action accordingly.			

191	Case No.:157/13/82- ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01160/AM15/	RLA File :03/94/040/00603/AM15/	Lic.No/Date:0310789905 01.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

192	Case No.:19/1/82- ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date 09.07.2015

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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).

193	Case No.:77/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

194	Case No.:160/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

195

Case No.:13/13/82-ALC4/2014	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01016/AM15/	RLA File :08/24/040/00233/AM15/	Lic.No/Date:0810133503 07.10.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.35011/23/2015-PI(Norms) dt. 16.6.2015 as per details given below or as applied by the firm whichever is less:-			
Export Product	Qty.	Import items	Qty.
AMOXICILLIN AND CLAVULANATE POTASSIUM TABLETS 625 MG	1 Tablet	AMOXICILLIN TRIHYDRATE	585 mg
		POTASSIUM CLAVULANATE + MICROCRYSTALLINE CELLULOSE (1:1)	151.8,mg+151.8=303.6 mg
		ALUMINIUM LAMINATED PRINTED FOIL	As per packing policy
		ALU ALU BOTTOM FOIL FOR BLISTER PACK	As per packing policy
RA may take further action accordingly.			

196	Case No.:5/9/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date 09.07.2015

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No35011/631/2014-PI(Norms) dt.20.5.2015. It was decided to call for following information from the firm:

- i. Complete technical details as per Appendix-33 including Mol.wt. of reactants and output product for each step.
- ii. Copy of Technical Literature in support of yields envisaged, and
- iii. Past production vis-a-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.

197	Case No.:33/13/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
	HQ File :01/82/050/01036/AM15/	RLA File :05/23/040/00256/AM15/	Lic.No/Date:0510391459 07.10.2014	
	Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide 14010/36/2011-Ch-II dt. 03.3.105 as per details given below or as applied by the firm whichever is less:-			
	Export product	Qty	Import items	Qty
	Kanatol-8080	1kg	Terephthalic Acid	0.447kg
			Ethyl Hexanol	0.740kg
	RA may take further action accordingly.			

198	Case No.:134/13/82-ALC4/2014	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01137/AM15/	RLA File :52/24/040/00031/AM15/	Lic.No/Date:5210041251 07.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharmaceuticals).			

199	Case No.:179/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01182/AM15/	RLA File :03/94/040/00622/AM15/	Lic.No/Date:0310790000 08.10.2014	Defer Date 09.07.2015
	Decision : The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.01/82/15 dt. 15.4.2015 uploaded on the DGFT website			

200	Case No.:182/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File	RLA File	Lic.No/Date:0310790001	Defer Date

:01/82/050/01185/AM15/	:03/94/040/00626/AM15/	08.10.2014	09.07.2015
Decision : The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.01/82/15 dt. 15.4.2015 uploaded on the DGFT website.			

201	Case No.: 29/13/82-ALC4/2014	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

202	Case No.: 35/13/82-ALC4/2014	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

203	Case No.: 103/9/82-ALC4/2014	Party Name: NEULAND LABORATORIES LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00900/AM15/	RLA File :09/24/040/00365/AM15/	Lic.No/Date:0910061074 09.10.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).				

204	Case No.: 146/13/82-ALC4/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01149/AM15/	RLA File :05/24/040/00304/AM15/	Lic.No/Date:0510391511 09.10.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

205	Case No.: 275/13/82-ALC4/2014	Party Name: CADILA PHARMACEUTICALS LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Approved
	HQ File :01/82/050/01278/AM15/	RLA File :08/24/040/00259/AM15/	Lic.No/Date:0810133557 10.10.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No35011/632/2014-PI (Norms) dt. 18.5.2015 as per				


 निर्मल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

details given below or as applied by the firm whichever is less:-

Export product	Qty	Import items	Qty. Kg/kg
NATEGLINIDE / NATEGLINIDE FORM H	1 kg	TRANS 4 ISOPROPYL CYCLOHEXANE CARBOXYLIC ACID	0.69
		D-PHENYLALANINE	0.70
		HEXAMETHYL DISILAZANE	0.75
		ACETONITRILE	2.18

RA may take further action accordingly.

206	Case No.: 104/9/82- ALC4/2014	Party Name: NEULAND LABORATORIES LTD	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00901/AM15/	RLA File :09/24/040/00319/AM15/	Lic.No/Date:0910061076 10.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

207	Case No.: 76/13/82- ALC4/2014	Party Name: CAPLIN POINT LABORATORIES LTD.,	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

208	Case No.: 111/9/82- ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00908/AM15/	RLA File :09/24/040/00346/AM15/	Lic.No/Date:0910061084 13.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

209	Case No.: 140/13/82- ALC4/2014	Party Name: MICRO LABS LTD	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01143/AM15/	RLA File :07/24/040/00228/AM15/	Lic.No/Date:0710106816 13.10.2014	Defer Date 09.07.2015
	Decision : In the light of the comments of Department of Pharmaceuticals vide I.D.No.35011/11/2015-PI(Norms) dt. 05.05.2015 , firm has furnished batch manufacturing records of amoxicillin tables only and other details not provided by the firm. Therefore, it was decided to call for complete information from the firm.			

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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

210	Case No.:184/13/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date 09.07.2015
	Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No35011/13/2014-PI(Norms) dt.08.06.2015. It was decided to call for following information from the firm: A copy of valid Drug manufacturing License granted by concerned State Drug Controller.			

211	Case No.:272/13/82-ALC4/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01275/AM15/	RLA File :08/24/040/00249/AM15/	Lic.No/Date:0810133587 14.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).			

212	Case No.:114/9/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date 09.07.2015
	Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No 35011/37/2015-PI(Norma) dt. 5.6.2015. It was decided to call for following information from the firm: a) Specific use of Lithium metal and n-Butyl chloride is not given in the process/Reactions. How these are consumed in the process may be explained. b) Past Production vis-a-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.			

213	Case No.:115/9/82-ALC4/2014	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00912/AM15/	RLA File :09/24/040/00376/AM15/	Lic.No/Date:0910061106 16.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

214	Case No.:163/13/82-ALC4/2014	Party Name:S.M. CHEMICALS	Meet No/Date:3/82-ALC4/2015	Status:Deferred and Re-indexed
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		20.05.2015	
HQ File :01/82/050/01166/AM15/	RLA File :03/95/040/00450/AM15/	Lic.No/Date:0310790285 16.10.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

215	Case No.: 155/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01158/AM15/	RLA File :03/94/040/00658/AM15/	Lic.No/Date:0310790361 17.10.2014	Defer Date 09.07.2015
	Decision : The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.01/82/15 dt. 15.4.2015 uploaded on the DGFT website.			

216	Case No.: 183/13/82-ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status: approved
	HQ File :01/82/050/01186/AM15/	RLA File :03/94/040/00689/AM15/	Lic.No/Date:0310790362 17.10.2014	
	Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No35011/17/2015-PI (Norms) dt. 10.6.2015 as per details given below or as applied by the firm whichever is less:-			
	Export product	Qty	Import items	Qty. Kg/kg
	BLISS FAST PESSARY EACH CONTAINING NYSTATIN BP 100,000 IU AND OTHER APIs	One Pessary	NYSTATIN BP	21 mg
	GYNANFORT PESSARY EACH CONTAINING NYSTATIN BP 100,000 IU AND OTHER APIs	One Pessary	NYSTATIN BP	21 mg
	GVGYL-N PESSARY EACH CONTAINING NYSTATIN BP 100,000 IU AND OTHER APIs	One Pessary	NYSTATIN BP	21 mg
	WELLGYNAX PESSARY EACH CONTAINING NYSTATIN BP 100,000 IU AND OTHER APIs	One Pessary	NYSTATIN BP	21 mg
	GYNASTATIN PESSARY EACH CONTAINING NYSTATIN BP 100,000 IU AND OTHER APIs	One Pessary	NYSTATIN BP	21 mg
	RA may take further action accordingly.			

217	Case No.: 136/13/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01139/AM15/	RLA File :05/23/040/00309/AM15/	Lic.No/Date:0510391614 17.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of			

	Pharmaceuticals.
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218	Case No.: 154/13/82-ALC4/2014	Party Name: GEM AROMATICS PVT.LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

219	Case No.: 117/9/82-ALC4/2014	Party Name: INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00914/AM15/	RLA File :09/24/040/00374/AM15/	Lic.No/Date:0910061119 17.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

220	Case No.: 124/13/82-ALC4/2014	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date:0510391623 17.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Biotechnology.			

221	Case No.: 135/13/82-ALC4/2014	Party Name: SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01138/AM15/	RLA File :05/24/040/00306/AM15/	Lic.No/Date:0510391639 17.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

222	Case No.: 164/13/82-ALC4/2014	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01167/AM15/	RLA File :03/95/040/00593/AM15/	Lic.No/Date:0310790332 17.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharmaceuticals).			

223	Case No.: 165/13/82-ALC4/2014	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File	RLA File	Lic.No/Date:0310790350	Defer Date

:01/82/050/01168/AM15/	:03/95/040/00594/AM15/	17.10.2014	09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Pharmaceuticals).			

Case No.: 132/13/82-ALC4/2014	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01135/AM15/	RLA File :05/24/040/00322/AM15/	Lic.No/Date: 0510391643 20.10.2014	Defer Date

Decision In light of earlier decision takne in the NC.3 meeting no. 17/82 dated 05.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Montelukast Sodium	1 kg	1.	(S)-(E)-2-[2-[3-(7-chloro-2-quinolinyl)-ethenylphenyl]-3-hydroxypropyl]-phenyl]-2-propanol	1.24
		2.	Methanol	2.325
		3.	N,N-Diisopropylethylamine	0.30
		4.	Tetrahydrofuran	3.15
		5.	Acetonitrile	2.95
		6.	2-[1-(Mercaptomethyl)Cyclopropyl] Acetic Acid	0.40

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 144/13/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
HQ File :01/82/050/01147/AM15/	RLA File :05/24/040/00293/AM15/	Lic.No/Date: 0510391660 20.10.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).			

Case No.: 145/13/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
HQ File :01/82/050/01148/AM15/	RLA File :05/24/040/00276/AM15/	Lic.No/Date: 0510391659 20.10.2014	Defer Date 09.07.2015

Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).

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Case No.:152/13/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
HQ File :01/82/050/01155/AM15/	RLA File :03/94/040/00692/AM15/	Lic.No/Date:0310790392 20.10.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/12/2015-PI (Norms) dt. 08.06.2015 as per details given below or as applied by the firm whichever is less:-			
Export product	Qry.	Import items	Qty.
Dorzolmaide Hydrochloride+Timolol Maleate Ophthalmic solutions – 10ml	1 vial	Timolol Maleate	69.70mg per vial
RA may take further action accordingly.			

227	Case No.:138/13/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01141/AM15/	RLA File :05/24/040/00330/AM15/	Lic.No/Date:0510391644 20.10.2014	Defer Date 09.07.2015
	Decision : In light of the comments of Department of Pharmaceuticals vide I.D.No35011/436/2015-PI (Norms) dt. 04.6.2015 decided to call for following information from the firm:- 1. Master batch Formula indicating the actual output of formulation in specified pack sizes. 2. Net content of each of the ingredients (applied for import) in one bottle of 180 ml size. 3. A copy of past consumption data of individual inputs vis-a-vis the actual production in terms of specified packs of Mucinex Fast max severe congestion and cough oral liquid, for the last 2 financial years.			

228	Case No.:139/13/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01142/AM15/	RLA File :05/24/040/00325/AM15/	Lic.No/Date:0510391645 20.10.2014	Defer Date 09.07.2015
	Decision : In light of the comments of Department of Pharmaceuticals vide I.D.No35011/436/2015-PI (Norms) dt. 04.6.2015 decided to call for following information from			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

the firm:-

1. Master batch Formula indicating the actual output of formulation in specified pack sizes.
2. Net content of each of the ingredients (applied for import) in one bottle of 180 ml size.
3. A copy of past consumption data of individual inputs vis-a-vis the actual production in terms of specified packs of Mucinex Fast max severe congestion and cough oral liquid, for the last 2 financial years.

229	Case No.:169/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01172/AM15/	RLA File :03/95/040/00602/AM15/	Lic.No/Date:0310790376 20.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

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Case No.:153/13/82-ALC4/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status: Approved												
HQ File :01/82/050/01156/AM15/	RLA File :03/94/040/00677/AM15/	Lic.No/Date:0310790442 21.10.2014													
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No.14010/176/2011-Ch-II dated 4.5.2015 as per details given below or as applied by the firm whichever is less:-															
<table><tr><th>Export product</th><th>Qty.</th><th>Import items</th><th>Qty. Kg/kg</th></tr><tr><td rowspan="3">Polymer Additives-N,N,Dialkylamino-Diphenylmethane – (UOPNo.225/Unilink 4200/CN-2357/STOCK-2357)</td><td rowspan="3">1 kg</td><td>4,4- Methylene dianiline/ MDA</td><td>0.642</td></tr><tr><td>Methyl Ethyl Ketone / MEK</td><td>0.700</td></tr><tr><td>Catalyst 3% Platinum on carbon power (2020 Carbon Sulfided / CP RWS DOPED 43515)</td><td>0.00025</td></tr></table>				Export product	Qty.	Import items	Qty. Kg/kg	Polymer Additives-N,N,Dialkylamino-Diphenylmethane – (UOPNo.225/Unilink 4200/CN-2357/STOCK-2357)	1 kg	4,4- Methylene dianiline/ MDA	0.642	Methyl Ethyl Ketone / MEK	0.700	Catalyst 3% Platinum on carbon power (2020 Carbon Sulfided / CP RWS DOPED 43515)	0.00025
Export product	Qty.	Import items	Qty. Kg/kg												
Polymer Additives-N,N,Dialkylamino-Diphenylmethane – (UOPNo.225/Unilink 4200/CN-2357/STOCK-2357)	1 kg	4,4- Methylene dianiline/ MDA	0.642												
		Methyl Ethyl Ketone / MEK	0.700												
		Catalyst 3% Platinum on carbon power (2020 Carbon Sulfided / CP RWS DOPED 43515)	0.00025												
RA may take further action accordingly.															

231	Case No.:129/13/82-ALC4/2014	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01132/AM15/	RLA File :34/24/040/00189/AM15/	Lic.No/Date:3410040631 21.10.2014	Defer Date 09.07.2015
	Decision :			
	The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.01/82/15 dt. 15.4.2015 uploaded on the DGFT website.			

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Case No.:167/13/82-ALC4/2014	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01170/AM15/	RLA File :03/95/040/00610/AM15/	Lic.No/Date:0310790431 21.10.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of PC I.D.No.46011/10/2015-PC-II dt. 14.5.2015 as per details given below or as applied by the firm whichever is less:-			
Export product	Qty	Import items	Qty. Kg/kg
INTRAUTERINE CONTRACEPTIVE DEVICE COPPER T 380 A	100 nos	COPPER WIRE (OF HIGH CONDUCTIVITY 99.99% PURE COPPER)	0.02
		INSERT TUBE (MADE OF HDPE)	115 nos
		POUCHES	110 nos
		COPPER TUBING (OF HIGH CONDUCTIVITY 99.99% PURE COPPER)	0.01656
		POLYPROPYLENE GRANULES(GAMMA RADIATION STABILISED POLYPROPELENE)	0.165
		COMPOUND OF LDPE RESIN AND BARIUM SULPHATE (GRANULES)	0.049
		PVC (GRANULES)	0.125
RA may take further action accordingly.			

233	Case No.:130/13/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01133/AM15/	RLA File :34/24/040/00187/AM15/	Lic.No/Date:3410040633 22.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

234	Case No.:171/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01174/AM15/	RLA File :03/95/040/00588/AM15/	Lic.No/Date:0310790482 22.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

235	Case No.:172/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01175/AM15/	RLA File :03/95/040/00362/AM15/	Lic.No/Date:0310790480 22.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

236	Case No.:170/13/82-ALC4/2014	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01173/AM15/	RLA File :03/95/040/00619/AM15/	Lic.No/Date:0310790490 22.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

237	Case No.:116/13/82-ALC4/2014	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01119/AM15/	RLA File :34/24/040/00179/AM15/	Lic.No/Date:3410040637 22.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

238	Case No.:110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

239	Case No.:83/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00997/AM15/	RLA File :09/24/040/00402/AM15/	Lic.No/Date:0910061139 27.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharmaceutical.			

240	Case No.:87/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01090/AM15/	RLA File :04/24/040/00196/AM15/	Lic.No/Date:0410159624 27.10.2014	Defer Date 09.07.2015
	Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No35011/6/2015-PI(Norms) dt.20.5.2015. It was decided to call for following information from the firm: i. End-use of the export product indicating the API produced from it. ii. Complete technical details as per Appendix-33 including solvent charged and recovered at each step. iii. Past production vis-a-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.			

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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

241	Case No.:125/13/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
	HQ File :01/82/050/01128/AM15/	RLA File :05/23/040/00313/AM15/	Lic.No/Date:0510391766 28.10.2014	
	Decision : The committee decided to ratify the norms based on the recommendation of Department of Chemicals vide 14010/36/2011-Ch-II dt. 03.3.105 as per details given below or as applied by the firm whichever is less:-			

Export product	Qty	Import items	Qty.
Kanatol-400	1kg	Phthalic andydride	0.560kg
		Normal butanol	0.560kg

RA may take further action accordingly.

0.550 kg. 

242	Case No.:126/13/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01129/AM15/	RLA File :05/23/040/00311/AM15/	Lic.No/Date:0510391765 28.10.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

243	Case No.:104/13/82-ALC4/2014	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01107/AM15/	RLA File :13/24/040/00029/AM15/	Lic.No/Date:1310047687 05.11.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

244	Case No.:266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).			

245	Case No.:268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date 09.07.2015

Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).

246	Case No.: 107/13/82-ALC4/2014	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date: 3410040655 05.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

247	Case No.: 121/13/82-ALC4/2014	Party Name: AKZO NOBEL INDIA LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01124/AM15/	RLA File :02/24/040/00111/AM15/	Lic.No/Date: 0210205126 07.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

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Case No.:267/13/82-ALC4/2014	Party Name:ELIXIR PHARMA	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01270/AM15/	RLA File :08/24/040/00294/AM15/	Lic.No/Date:0810133743 07.11.2014	
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No35011/625/2014-PI (Norms) dt.18.5.2015 as per details given below or as applied by the firm whichever is less:-			
Export product	Qty	Import items	Qty. Kg/kg
3-Isobutyl Glutaric Acid (CMH Diacid)	1 kg	Isovaleraldehyde	0.6068
		Ethyl Cyanoacetate	0.7814
		Diethyl Malonate	0.90
RA may take further action accordingly.			

249	Case No.: 1/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01004/AM15/	RLA File :09/24/040/00417/AM15/	Lic.No/Date: 0910061188 07.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

250	Case No.: 2/13/82-ALC4/2014	Party Name: ATUL LIMITED,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/01005/AM15/	RLA File :08/24/040/00290/AM15/	Lic.No/Date:0810133762 10.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).			

Case No.: 3/13/82- ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
251 HQ File :01/82/050/01006/AM15/	RLA File :09/24/040/00377/AM15/	Lic.No/Date:0910061197 10.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.: 265/13/82- ALC4/2014	Party Name: H.J.AROCHEM PVT. LTD.,	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
252 HQ File :01/82/050/01268/AM15/	RLA File :08/24/040/00265/AM15/	Lic.No/Date:0810133768 10.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).			

Case No.: 151/13/82- ALC4/2014	Party Name: REANNON PHARMACEUTICALS	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
253 HQ File :01/82/050/01154/AM15/	RLA File :03/95/040/00631/AM15/	Lic.No/Date:0310790870 10.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.: 2/16/82- ALC4/2014	Party Name: VENUS REMEDIES LTD.,	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
254 HQ File :01/82/050/01354/AM15/	RLA File :22/24/040/00068/AM15/	Lic.No/Date:2210015116 10.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

Case No.: 114/13/82- ALC4/2014	Party Name: VIRDEV INTERMEDIATES PVT LTD	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
255 HQ File :01/82/050/01117/AM15/	RLA File :52/24/040/00042/AM15/	Lic.No/Date:5210041292 10.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of			

Pharmaceuticals.

256	Case No.: 111/13/82- ALC4/2014	Party Name: ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Ayush.				

257	Case No.: 4/13/82- ALC4/2014	Party Name: ASTRIX LABORATORIES LTD.,	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01007/AM15/	RLA File :09/24/040/00409/AM15/	Lic.No/Date:0910061211 11.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

258	Case No.: 5/13/82- ALC4/2014	Party Name: ASTRIX LABORATORIES LTD.,	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01008/AM15/	RLA File :09/24/040/00325/AM15/	Lic.No/Date:0910061212 11.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

259	Case No.: 108/13/82- ALC4/2014	Party Name: SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01111/AM15/	RLA File :05/24/040/00347/AM15/	Lic.No/Date:0510391926 11.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemicals).				

260	Case No.: 112/13/82- ALC4/2014	Party Name: SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01115/AM15/	RLA File :34/24/040/00193/AM15/	Lic.No/Date:3410040672 11.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).				

261	Case No.: 7/13/82- ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 3/82- ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01010/AM15/	RLA File :09/24/040/00446/AM15/	Lic.No/Date:0910061213 12.11.2014	Defer Date 09.07.2015

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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.

262	Case No.: 120/13/82-ALC4/2014	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date: 0510391947 12.11.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (chemicals).			

263	Case No.: 105/13/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01108/AM15/	RLA File :05/24/040/00336/AM15/	Lic.No/Date: 0510391957 12.11.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Petro Chemicals).			

264	Case No.: 3/16/82-ALC4/2014	Party Name: VENUS REMEDIES LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01355/AM15/	RLA File :22/24/040/00060/AM15/	Lic.No/Date: 2210015126 13.11.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

265	Case No.: 1/16/82-ALC4/2014	Party Name: JAYANT AGRO ORGANICS LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01353/AM15/	RLA File :03/94/040/00742/AM15/	Lic.No/Date: 0310791095 14.11.2014	Defer Date 09.07.2015
	Decision : In the light of written comments received from D/o Chemicals. vide their OM No.14010/2/2015-Ch-II dt.27.5.2015. It was decided to call for following information from the firm:			
	1. The purity of sebacic Acid – standard grade to be imported and sebacic acid refined grade to be exported is same i.e. 99.50%. How both the export and import item can be differentiated? Whether the export and import item contains any specific technical characteristics. The detail may be furnished. 2. The details of production of sebacic acid refined grade from the commencement of production till date may be furnished duly certified by CA. What is the basis of applied quantity of import item for export of sebacic acid refined grade.			

266	Case No.: 9/13/82-ALC4/2014	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 3/82-ALC4/2015	Status: Deferred and Re-indexed
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		20.05.2015	
HQ File :01/82/050/01012/AM15/	RLA File :09/24/040/00453/AM15/	Lic.No/Date:0910061268 19.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

	Case No.:10/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
267	HQ File :01/82/050/01013/AM15/	RLA File :09/24/040/00449/AM15/	Lic.No/Date:0910061269 19.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

	Case No.:11/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
268	HQ File :01/82/050/01014/AM15/	RLA File :09/24/040/00460/AM15/	Lic.No/Date:0910061271 19.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

	Case No.:5/16/82-ALC4/2014	Party Name:MEDREICH LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
269	HQ File :01/82/050/01357/AM15/	RLA File :07/24/040/00292/AM15/	Lic.No/Date:0710107026 20.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

	Case No.:122/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
270	HQ File :01/82/050/01125/AM15/	RLA File :05/24/040/00353/AM15/	Lic.No/Date:0510392082 20.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petrochemicals).				

	Case No.:123/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
271	HQ File :01/82/050/01126/AM15/	RLA File :05/24/040/00376/AM15/	Lic.No/Date:0510392087 20.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C&PC (Petrochemicals).				

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Case No.:269/13/82-ALC4/2014	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
HQ File :01/82/050/01272/AM15/	RLA File :08/24/040/00315/AM15/	Lic.No/Date:0810133875 20.11.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Chemicals vide I.D.No14010/05/2015-ch-II dt. 20.03.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty	Import items	Qty. kg/kg
PEG400 DI ETHYLENE GLYCOL WITH 106 MOLE EO	1 kg	Ethylene Oxide	0.750
		Di Ethylene Glycol	0.250
NP9.5 NONYL PHENOL WITH 9.5 MOLE EO	1 kg	Ethylene Oxide	0.660
		Nonyl Phenol	0.340
PEG4000 DI ETHYLENE GLYCOL WITH 106 MOLE EO	1 kg	Ethylene Oxide	0.9731
		Di Ethylene Oxide	0.0269
NP20 NONYL PHENOL WITH 20 MOLE EO	1 kg	Ethylene Oxide	0.800
		Di Ethylene Oxide	0.200

RA may take further action accordingly.

273	Case No.:75/18/82-ALC4/2014	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01441/AM15/	RLA File :03/94/040/00799/AM15/	Lic.No/Date:0310791311 21.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

274	Case No.:91/13/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01094/AM15/	RLA File :09/24/040/00421/AM15/	Lic.No/Date:0910061287 21.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

275	Case No.:93/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Approved
	HQ File :01/82/050/01096/AM15/	RLA File :09/24/040/00468/AM15/	Lic.No/Date:0910061299 25.11.2014	Defer Date

Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.

280	Case No.:99/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01102/AM15/	RLA File :09/24/040/00472/AM15/	Lic.No/Date:0910061318 26.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

281	Case No.:100/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01103/AM15/	RLA File :09/24/040/00473/AM15/	Lic.No/Date:0910061319 26.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

282	Case No.:4/16/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01356/AM15/	RLA File :07/24/040/00303/AM15/	Lic.No/Date:0710107083 26.11.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

283	Case No.:102/13/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01105/AM15/	RLA File :09/24/040/00487/AM15/	Lic.No/Date:0910061336 04.12.2014	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

284	Case No.:280/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01283/AM15/	RLA File :09/24/040/00498/AM15/	Lic.No/Date:0910061364 09.12.2014	Defer Date 09.07.2015
Decision: It was decided to defer the case for want of comments of D/o Pharmaceuticals.				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The Committee in light of the written comments of D/o Pharmaceuticals provided vide O.M.No.35011/36/2015-PI (Norms) dated 05.06.2015 decided to ratify norms as per details given below or as applied by the firm whichever is less:-

Export product	Qty	Import items	Qty.
Levofloxacin Hemihydrate	1 kg	Ethyl(S)-9,10-difluoro-3-methyl-7-oxo-2,3-dihydro-7H-pyrido(1,2,3-DE)-1,4-benzoxazine-6-carboxylate	0.8571 kg

RA may take further necessary action accordingly.

276	Case No.: 94/13/82-ALC4/2014	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date: 0910061300 25.11.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

277	Case No.: 95/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01098/AM15/	RLA File :09/24/040/00465/AM15/	Lic.No/Date: 0910061301 25.11.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

278	Case No.: 96/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01099/AM15/	RLA File :09/24/040/00466/AM15/	Lic.No/Date: 0910061302 25.11.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

279	Case No.: 27/18/82-ALC4/2014	Party Name: MACLEODS PHARMACEUTICALS LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01393/AM15/	RLA File :03/95/040/00693/AM15/	Lic.No/Date: 0310791414 25.11.2014	Defer Date 09.07.2015 29.04.2015

285	Case No.:281/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01284/AM15/	RLA File :09/24/040/00499/AM15/	Lic.No/Date:0910061365 09.12.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

286	Case No.:282/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01285/AM15/	RLA File :09/24/040/00505/AM15/	Lic.No/Date:0910061366 09.12.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

287	Case No.:283/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01286/AM15/	RLA File :09/24/040/00501/AM15/	Lic.No/Date:0910061367 09.12.2014	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

288	Case No.:279/13/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01282/AM15/	RLA File :09/24/040/00510/AM15/	Lic.No/Date:0910061362 09.12.2014	Defer Date 09.07.2015
	Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No 35011/37/2015-PI(Norma) dt. 5.6.2015. It was decided to call for following information from the firm: 1. Specific use of Lithium metal and n-Butyl chloride is not given in the process/Reactions. How these are consumed in the process may be explained. 2. Past Production vis-a-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities. Specific use of Lithium metal and n-Butyl chloride is not given in the process/Reactions. How these are consumed in the process may be explained.			

289	Case No.:284/13/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01287/AM15/	RLA File :09/24/040/00509/AM15/	Lic.No/Date:0910061372 12.12.2014	Defer Date 09.07.2015

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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No 35011/37/2015-PI(Norma) dt. 5.6.2015. It was decided to call for following information from the firm:

- Specific use of Lithium metal and n-Butyl chloride is not given in the process/Reactions. How these are consumed in the process may be explained.
- Past Production vis-a-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.

Case No.: 26/1/82-ALC4/2015	Party Name: VIJAYASRI ORGANICS LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Approved
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HQ File :01/82/050/01552/AM15/	RLA File :09/24/040/00444/AM15/	Lic.No/Date: 0910061385 12.12.2014	
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Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No35011/377/2014-PI (Norms) dt. January.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty	Import items	Qty.kg/kg
4-FLUORO-a-2-METHYL-1-OXOPROPYL)-g-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE (DIKETONE-INTERMEDIATE FOR ATORVASTATIN)/DKT-3	1 kg	FLUOROBENZENE	0.52
		METHYL ISO BUTYRYL ACETATE (MIBA)	0.76
		POTASSIUM CARBONATE	0.86
		ANILINE OIL	0.47

RA may take further action accordingly.

Case No.: 27/1/82-ALC4/2015	Party Name: VIJAYASRI ORGANICS LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: approved
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HQ File :01/82/050/01553/AM15/	RLA File :09/24/040/00443/AM15/	Lic.No/Date: 0910061386 12.12.2014	
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Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No35011/377/2014-PI (Norms) dt. January.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty	Import items	Qty.kg/kg
4-FLUORO-a-2-METHYL-1-OXOPROPYL)-g-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE (DIKETONE-INTERMEDIATE FOR ATORVASTATIN)/DKT-3	1 kg	FLUOROBENZENE	0.52
		METHYL ISO BUTYRYL ACETATE (MIBA)	0.76
		POTASSIUM CARBONATE	0.86
		ANILINE OIL	0.47

RA may take further action accordingly.

Case No.: 3/1/82-ALC4/2015	Party Name: JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
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HQ File	RLA File	Lic.No/Date: 0510392649	Defer Date
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292 निर्मल कुमार / NIRMAL KUMAR
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00003/AM16/	:05/23/040/00450/AM15/	01.01.2015	09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

293	Case No.: 6/16/82-ALC4/2014	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01358/AM15/	RLA File :03/95/040/00351/AM15/	Lic.No/Date:0310792858 13.01.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Petrochemicals.				

294	Case No.: 7/16/82-ALC4/2014	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01359/AM15/	RLA File :03/95/040/00141/AM15/	Lic.No/Date:0310792860 13.01.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Petrochemicals.				

295	Case No.: 8/16/82-ALC4/2014	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01360/AM15/	RLA File :03/95/040/00243/AM15/	Lic.No/Date:0310792863 13.01.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Petrochemicals.				

296	Case No.: 11/16/82-ALC4/2014	Party Name: DR REDDYS LABORATORIES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01363/AM15/	RLA File :09/24/040/00580/AM15/	Lic.No/Date:0910061549 21.01.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

297	Case No.: 10/16/82-ALC4/2014	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01362/AM15/	RLA File :09/24/040/00529/AM15/	Lic.No/Date:0910061548 21.01.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

298	Case No.: 12/16/82-ALC4/2014	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

299	Case No.: 14/16/82-	Party Name: HERBOCHEM	Meet No/Date: 3/82-	Status: Deferred
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन
Udyog Bhavan

ALC4/2014		ALC4/2015 20.05.2015	and Re-indexed
HQ File :01/82/050/01366/AM15/	RLA File :09/24/040/00572/AM15/	Lic.No/Date:0910061554 22.01.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharmaceutical.			

300	Case No.:13/16/82- ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01365/AM15/	RLA File :09/24/040/00582/AM15/	Lic.No/Date:0910061553 22.01.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

301	Case No.:14/1/82- ALC4/2015	Party Name:ANUH PHARMA LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00014/AM16/	RLA File :03/94/040/00985/AM15/	Lic.No/Date:0310793308 27.01.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

302	Case No.:13/1/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00013/AM16/	RLA File :03/94/040/01049/AM15/	Lic.No/Date:0310793672 06.02.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

303	Case No.:7/1/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00007/AM16/	RLA File :03/94/040/00971/AM15/	Lic.No/Date:0310793727 09.02.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

304	Case No.:6/3/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Case Added
	HQ File :01/82/050/00036/AM16/	RLA File :05/23/040/00471/AM15/	Lic.No/Date:0510393121 09.02.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

305	Case No.:12/1/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00012/AM16/	RLA File :03/94/040/01005/AM15/	Lic.No/Date:0310793729 09.02.2015	Defer Date 09.07.2015

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for want of comments of D/o Pharma.

306	Case No.: 52/19/82-ALC4/2014	Party Name: PCL OIL & SOLVENTS LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Petrochemicals.				

307	Case No.: 2/3/82-ALC4/2015	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Case Added
	HQ File :01/82/050/00032/AM16/	RLA File :09/24/040/00632/AM15/	Lic.No/Date:0910061629 18.02.2015	Defer Date 09.07.2015

Decision : In the light of earlier decision taken in the NC.3 meeting no. 15/82 dated 12.01.2015 it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product: Cefuroxime Axetil Crystalline

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-aminocephalosporanic acid (7 A C A)	0.769
2.	chlorosulphonyl isocyanate	0.4754
3.	(z)-2-methoxy imino(furyl-2-yl) acetic acid ammonium salt (smia)	0.6152
4.	acetone	1.611
5.	methylene chloride	3.369
6.	activated carbon	0.093
7.	n,n-dimethyl acetamide	4.02
8.	potassium carbonate	0.043
9.	cyclohexane	1.733
10.	methanol	2.78

RA concerned may take further necessary action as per above decision of NC.

308	Case No.: 11/1/82-ALC4/2015	Party Name: INDOCO REMEDIES LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00011/AM16/	RLA File :03/94/040/01070/AM15/	Lic.No/Date:0310793939 18.02.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

309	Case No.: 8/1/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00008/AM16/	RLA File :03/94/040/00917/AM15/	Lic.No/Date:0310793987 19.02.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

310	Case No.: 2/19/82-ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01490/AM15/	RLA File :03/95/040/00916/AM15/	Lic.No/Date:0310793988 19.02.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

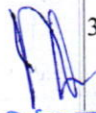
311	Case No.: 3/19/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01491/AM15/	RLA File :09/24/040/00622/AM15/	Lic.No/Date:0910061637 20.02.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

312	Case No.: 4/19/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01492/AM15/	RLA File :09/24/040/00614/AM15/	Lic.No/Date:0910061647 24.02.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

313	Case No.: 4/1/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00004/AM16/	RLA File :08/24/040/00436/AM15/	Lic.No/Date:0810134669 25.02.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Chemicals			

314	Case No.: 46/19/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01534/AM15/	RLA File :08/24/040/00442/AM15/	Lic.No/Date:0810134680 26.02.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

315	Case No.: 1/1/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00001/AM16/	RLA File :05/24/040/00563/AM15/	Lic.No/Date:0510393385 26.02.2015	Defer Date 09.07.2015


 निरमल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

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Decision : It was decided to defer the case for want of comments of D/o Chemicals.

316	Case No.: 47/19/82-ALC4/2014	Party Name: RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01535/AM15/	RLA File :35/24/040/00006/AM15/	Lic.No/Date:3510044692 27.02.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o C PC (Chemicals).				

317	Case No.: 48/19/82-ALC4/2014	Party Name: AARTI DRUGS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01536/AM15/	RLA File :03/94/040/01057/AM15/	Lic.No/Date:0310794361 04.03.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

318	Case No.: 6/1/82-ALC4/2015	Party Name: MICRO LABS LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00006/AM16/	RLA File :07/24/040/00446/AM15/	Lic.No/Date:0710107776 10.03.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

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Case No.:49/19/82-ALC4/2014	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:3/82- ALC4/2015 20.05.2015	Status: Approved	
HQ File :01/82/050/01537/AM15/	RLA File :22/24/040/00102/AM15/	Lic.No/Date:2210015208 10.03.2015	Defer Date	
Decision : In the light of earlier decision taken in meeting no. 6/82 dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Homatropine Methyl Bromide Synonyms N,N-dimethyl-8- Azoniabicyclo(3.2.1)octane-3-yl)-2- hydroxy-2-phenylacetate bromide C.A.S. No.80-49-9 formula C6H4CH2Bro2N Quality 99% Purity	1 kg	1.	Tropine	0.718 kg
		2.	DL-Mandelic Acid	0.862 kg
		3.	Methylene Dichloride	5.20 kg
		4.	Acetone	5.37 kg
RA may take appropriate action as per the decision of Norms Committee.				

320	Case No.: 15/1/82-ALC4/2015	Party Name: ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/00015/AM16/	RLA File :04/24/040/00272/AM15/	Lic.No/Date:0410160273 11.03.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

321	Case No.: 50/19/82-ALC4/2014	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01538/AM15/	RLA File :09/24/040/00679/AM15/	Lic.No/Date:0910061693 12.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

322	Case No.: 51/19/82-ALC4/2014	Party Name: HONOUR LAB LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01539/AM15/	RLA File :09/24/040/00693/AM15/	Lic.No/Date:0910061695 12.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Chemicals.			

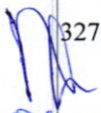
323	Case No.: 53/19/82-ALC4/2014	Party Name: ARENE LIFE SCIENCES LIMITED.	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01541/AM15/	RLA File :09/24/040/00558/AM14/	Lic.No/Date:0910061704 13.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

324	Case No.: 16/1/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01542/AM15/	RLA File :09/24/040/00703/AM15/	Lic.No/Date:0910061716 17.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

325	Case No.: 20/1/82-ALC4/2015	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01546/AM15/	RLA File :08/24/040/00474/AM15/	Lic.No/Date:0810134879 23.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

326	Case No.: 22/1/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01548/AM15/	RLA File :09/24/040/00626/AM15/	Lic.No/Date:0910061741 23.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			

327	Case No.: 23/1/82-ALC4/2015	Party Name: S M S PHARMACEUTICALS LTD	Meet No/Date: 3/82-ALC4/2015 20.05.2015	Status: Deferred and Re-indexed
	HQ File :01/82/050/01549/AM15/	RLA File :09/24/040/00579/AM15/	Lic.No/Date:0910061762 24.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharma.			


 निर्मल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for want of comments of D/o Pharma.

328	Case No.:5/1/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00005/AM16/	RLA File :07/24/040/00457/AM15/	Lic.No/Date:0710107918 25.03.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

329	Case No.:28/1/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01554/AM15/	RLA File :05/23/040/00556/AM15/	Lic.No/Date:0510393745 26.03.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

330	Case No.:30/1/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01556/AM15/	RLA File :09/24/040/00713/AM15/	Lic.No/Date:0910061790 30.03.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of D/o Pharma.				

331	Case No.:29/1/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01555/AM15/	RLA File :09/24/040/00722/AM15/	Lic.No/Date:0910061789 30.03.2015	Defer Date 09.07.2015
Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No 35011/37/2015-PI(Norma) dt. 5.6.2015. It was decided to call for following information from the firm: a) Specific use of Lithium metal and n-Butyl chloride is not given in the process/Reactions. How these are consumed in the process may be explained. b) Past Production vis-a-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.				

332	Case No.:9/1/82-ALC4/2015	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/00009/AM16/	RLA File :04/24/040/00292/AM15/	Lic.No/Date:0410160364 30.03.2015	Defer Date 09.07.2015
Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.				

333	Case No.:31/1/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01557/AM15/	RLA File :09/24/040/00707/AM15/	Lic.No/Date:0910061820 31.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

334	Case No.:32/1/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01558/AM15/	RLA File :09/24/040/00724/AM15/	Lic.No/Date:0910061849 31.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

335	Case No.:33/1/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01559/AM15/	RLA File :09/24/040/00725/AM15/	Lic.No/Date:0910061850 31.03.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

336	Case No.:3/3/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Case Added
	HQ File :01/82/050/00033/AM16/	RLA File :09/24/040/00077/AM16/	Lic.No/Date:0910061994 07.05.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

337	Case No.:4/3/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Case Added
	HQ File :01/82/050/00034/AM16/	RLA File :09/24/040/00082/AM16/	Lic.No/Date:0910062020 14.05.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

338	Case No.:5/3/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2015 20.05.2015	Status:Case Added
	HQ File :01/82/050/00035/AM16/	RLA File :09/24/040/00081/AM16/	Lic.No/Date:0910062019 14.05.2015	Defer Date 09.07.2015
	Decision : It was decided to defer the case for want of comments of Department of Pharmaceuticals.			

**Manual Minutes of NC Meeting No.03/82/2015
dated 20.05.2015 but actually held on 18.6.2015**

Case No. B-1 Meeting No.3/AM16 dated 20.05.2015	M/s. Supriya Lifescience Ltd. Mumbai F. No.01/82/162/44/AM16/DES-III RAF. No. 03/95/040/1085/AM 15		
Decision: The Committee consider the case for ratification of Ad-hoc Norms for the export product "MECOBALAMIN JP" under para 4.2.2 of HBP. The Committee in light of the written comments forwarded by D/o Pharmaceuticals vide O.M.No.35011/28/2013-PI (Norms) dated 00.4.2015 decided to ratify the norms as per details given below or as applied by the firm whichever is less:-			
Export product	Qty.	Import items	Qty.
Methy Cobalamin JP (Mecobalamin)	1kg	Vitamin B 12 (Cyanocobalamin)	0.95 kg
RA may take further necessary action accordingly.			

Case No. B-2 Meeting No.4/AM16 dated 20.05.2015	M/s. Supriya Lifescience Ltd. Mumbai F. No.01/82/162/45/AM16/DES-III RAF. No. 03/95/040/988/AM 15		
Decision: The Committee consider the case for ratification of Ad-hoc Norms for the export product "MECOBALAMIN JP" under para 4.2.2 of HBP. The Committee in light of the written comments forwarded by D/o Pharmaceuticals vide O.M.No.35011/28/2013-PI (Norms) dated 00.4.2015 decided to ratify the norms as per details given below or as applied by the firm whichever is less:-			
Export product	Qty.	Import items	Qty.
Methy Cobalamin JP (Mecobalamin)	1kg	Vitamin B 12 (Cyanocobalamin)	0.95 kg
RA may take further necessary action accordingly.			

Case No. B-3 Meeting No.4/AM16 dated 20.05.2015	M/s. Supriya Lifescience Ltd. Mumbai F. No.01/82/162/46/AM16/DES-III RAF. No. 03/95/040/815/AM 15		
Decision: The Committee consider the case for ratification of Ad-hoc Norms for the export product "MECOBALAMIN JP" under para 4.2.2 of HBP. The Committee in light of the written comments forwarded by D/o Pharmaceuticals vide O.M.No.35011/28/2013-PI (Norms) dated 00.4.2015 decided to ratify the norms as per details given below or as applied by the firm whichever is less:-			
Export product	Qty.	Import items	Qty.
Methy Cobalamin JP (Mecobalamin)	1kg	Vitamin B 12 (Cyanocobalamin)	0.95 kg
RA may take further necessary action accordingly.			

Case No. B-4 Meeting No.4/AM16 dated 20.05.2015	M/s. Supriya Lifescience Ltd. Mumbai F. No.01/82/162/47/AM16/DES-III RAF. No. 03/95/040/801/AM 15
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Decision: The Committee consider the case for ratification of Ad-hoc Norms for the export product "MECOBALAMIN JP" under para 4.2.2 of HBP. The Committee in light of the written comments forwarded by D/o Pharmaceuticals vide O.M.No.35011/28/2013-PI (Norms) dated 00.4.2015 decided to ratify the norms as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.
Methy Cobalamin JP (Mecobalamin)	1kg	Vitamin B 12 (Cyanocobalamin)	0.95 kg

RA may take further necessary action accordingly.

Case No. B-6 Meeting No.4/AM16 dated 20.05.2015	M/s. Shiva Pharma Ltd. F. No.01/82/162/16/AM13/DES-III Adv.Lic.3410025487 dt.30.10.2009 Adv.Lic.3410025693 dt.25.11.2009 Adv.Lic.3410026511 dt.03.03.2010 Adv.Lic.3410027522 dt.16.07.2010
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Decision: The Committee consider the case for revision of norms. The Committee in light of the written comments of C&PC (Chemicals) forwarded vide U.O.No.14010/164/2011-CH-II dt. 19.6.2015 decided to revise the norms as per details given below:-

Export product	Qty.	Import items	Qty.
Neodecanoyl Chloride	1kg	Neo Decanoic Acid	0.970kg

RA may take further necessary action accordingly.

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi